IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB)-543/(ND)/17

In the matter of Bimla Maru Fashions (P) Limited

....PETITIONER

SECTION:

Under Section 10 of IBC Code, 2016

Order delivered on 09.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Sameer Rastogi, Advocate

For the Respondent/Corporate Debtor:

For the Intervener

ORDER

Learned Counsel for the petitioner is present. Upon issuing the directions by this Tribunal, it is represented by the petitioner that notice has been sent to the Financial Creditor and upon receipt of notice, Ld. representative for Bank of Baroda and Standard Chartered Bank have put in their appearance and seeks some time to file their report/objections, if any. However, Ld. Counsel for the Bank points out certain defects in the application and affidavit filed along with the application which if correct shall be rectified by the petitioner within a period of one week from today.

The respective Bank authorities will file their observations/report on or before 10 days from today (09.1.2018) and a copy of the same in advance shall be made available to the Ld. Counsel for the petitioner.

Post the matter for further consideration on 30.1.2018

MEMBER (JUDICIAL)

Surjit 09.1.2018